



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. CA 886 of 2004

Applicant(s) Baidhar Pradhan Respondent(s) Union of India

Advocate for Applicant(s) Mr S. K. Sreeni Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p><u>2 P.O. 26/2004/2004</u> For Registration <u>on memo</u></p> <p><i>[Signature]</i> 28/10/04 <i>Munshi</i> 28.10.04</p>	<p><u>REGISTER</u> <i>Munshi</i> Dy. Registrar 28.10.04</p> <p><u>Order dated : 28.10.04</u></p> <p>Applicant served Railways right from 1961/1973 till his retirement on attaining the age of superannuation on 31.03.02. Non-payment of two ACP benefits, to which the Applicant was entitled (as per his claim)</p>

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

2
OA 886/04
For Admission
& Indexation Order.
(Copy Served)

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28/10/04
Bench

On. Dt. 28.10.04

Copies of order
Copies of OA Served
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Copies of said order
prepared for counsel
for both sides.

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during his service career; is the subject matter of this O.A. under Section 19 of the Administrative Tribunal's Act 1985.

2. It is seen from Annexure-A/3 dated 2.5.03 that the Applicant represented his case to his authorities for grant of the said two ACP benefits. As a consequence of the said ACP benefits, the Applicant states, he would also be entitled to higher rate of pensionary benefits; which he is to get continuously at the end of every month and, thus, the cause of action of the Applicant is a continuing one.

3. Since the grievance of the Applicant, as raised in his representation under Annexure-A/3 dated 2.5.03, is stated to be still pending undisposed; this O.A. is hereby disposed-of with direction to the Respondents to consider the grievance of the Applicant (as raised in this O.A.) and pass necessary consequential orders within a period of 90 days from the date of receipt of copies of this order.

4. Send copies of this order to the Respondents, along with copies of the O.A., and free copies of this order be handed over to Mr. S.K.Swain, Ld. Counsel appearing for the Applicant and Mr. P.C.Panda, Ld. Counsel appearing for the Railways; on whom a copy of the O.A. has already been served.

Robert
28/10/04
MEMBER(J)